

- (f) G.S.R. 13 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1380 dated the 8th September, 1967.
- (g) G.S.R. 14 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1381 dated the 8th September, 1967.
- (h) G.S.R. 15 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1392 dated the 8th September, 1967.
- (i) G.S.R. 16 published in Gazette of India dated the 6th January, 1968, containing corrigendum to G.S.R. 1383 dated the 8th September, 1967.
- (j) The Fertiliser (Control) Third Amendment Order, 1967, published in Notification No. G.S.R. 89 in Gazette of India dated the 13th January, 1968.
- (k) The Northern Inter-Zonal Maize (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 148 in Gazette of India dated the 19th January, 1968.
- (l) G.S.R. 239 published in Gazette of India dated the 2nd February, 1968, rescinding the Uttar Pradesh Foodgrains (Restrictions on Border Movement) Order, 1959.
- (m) The Inter-Zonal Wheat and wheat Products (Movement Control) Amendment Order, 1968 published in Notification No. G.S.R. 240 in Gazette of India dated the 2nd February, 1968.
- (n) The Northern Inter-Zonal Gram (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 241 in Gazette of India dated the 2nd February, 1968.  
[Placed in Library, See No. LT-38/68.]
- (ii) A copy of Notification No. G.S.R. 181 published in Gazette of India dated the 25th January, 1968, making certain amendment to Notification No. G.S.R. 1842 dated the 24th December, 1964, under section 12—A of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-38/68.]

NOTIFICATION UNDER EMPLOYEES  
PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE  
MINISTRY OF LABOUR, EMPLOY-  
MENT AND REHABILITATION  
(SHRI S. C. JAMIR): I beg to lay  
on the Table—

(1) A copy of the Employees' Provident Funds (Tenth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1795 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library, See No. LT-39/68.]

(2) A copy of the Audited Accounts together with the Audit Report thereon of the Employees' State Insurance Corporation for the year 1965-66, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library, See No. LT-40/68.]

NOTIFICATION UNDER REPRESENTATION  
OF THE PEOPLE ACT, 1950

THE DEPUTY MINISTER IN THE  
MINISTRY OF LAW (SHRI M.

YUNUS SALEEM): I beg to lay on the Table—

(1) A copy of the Report on the Fourth General Elections in India, 1967, Volume I (General). [Placed in Library, See No. LT-41/68].

(2) A copy each of the following Notifications under subsection (3) of section 28 of the Representation of the People Act, 1950:—

(i) The Registration of Electors (Second Amendment) Rules, 1967, published in Notification No. S.O. 4570 in Gazette of India dated the 18th December, 1967.

(ii) The Registration of Electors (Amendment) Rules, 1968, published in Notification No. SO 370 in Gazette of India dated the 25th January, 1968. [Placed in Library, See No. LT-42/68.]

13.42 HRS.

#### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th February, 1968, has passed the enclosed motion referring the Motor Vehicle (Amendment) Bill, 1965, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### MOTION

"WHEREAS this House at its

sitting held on the 3rd August, 1966, adopted a motion that the Bill further to amend the Motor Vehicles Act 1939, be referred to a Joint Committee of the Houses consisting of 45 Members; 15 Members from the House and 30 Members from the Lok Sabha;

AND WHEREAS this House appointed fifteen members from this House to the said Joint Committee;

AND WHEREAS this House recommended that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee;

AND WHEREAS a message was thereafter transmitted to the Lok Sabha on the 4th August, 1966, communicating to the Lok Sabha the adoption of the said motion by this House;

AND WHEREAS the Lok Sabha was dissolved on the 3rd March, 1967 before any action could be taken pursuant to the said message, and a new Lok Sabha was thereafter constituted;

NOW THEREFORE this House do resolve that the Bill further to amend the Motor Vehicles Act, 1939, be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shri Anand Chand.
2. Maulana Abdul Shakoor.
3. Dr. B. N. Antani.
4. Shri M. V. Bhadram
5. Shri M. P. Bhargava.
6. Shri Niranjan Singh.
7. Shri Mahabir Dass.
8. Shri Narayan Patra.
9. Shrimati Lalitha Rajagopalan.
10. Shri M. Govinda Reddy.
11. Shri Ram Sahai.